

Annexure-6

Name of the corporate debtor: Frost International Limited; Date of commencement of CIRP 09-02-2023 List of creditors as on 02-03-2023

List of operational creditors (Employees)

(Amount in ₹)

Claim No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Name of Authorized Representative, if any	Name of Employee	Date of receipt	Total Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1		Ravindra Das	22-02-2023	7,55,344	3,67,778	Gratuity			-	2,00,000.00	1,87,566	-	
2		Pradeep K Srivastav	22-02-2023	98,971	98,971	Gratuity			-	-	-	-	
3		Ankur Garg	22-02-2023	2,28,462	2,28,462	Gratuity			-	-	-	-	
4		Hemant Kamodia	22-02-2023	2,55,000	2,55,000	Gratuity			-	-	-	-	
5		Atul Kumar Trivedi	23-02-2023	5,85,480	5,85,480	Gratuity			-	-	-	-	
6		Gopal Saxena	23-02-2023	2,63,239	1,93,558	Gratuity			-	-	69,681	-	
7		Rajesh Shetty	24-02-2023	75,000	69,923	Gratuity			-	-	-	5,077.00	
8		Atul Rastogi	24-02-2023	12,50,000	12,50,000	Gratuity			-	-	-	-	
9		Vikas Kapil	21-02-2023	3,52,000	2,41,096	Gratuity			-	-	1,10,904	-	
10		Jitendra Pawar	25-02-2023	1,25,000	1,22,250	Gratuity			-	-	-	2,750.00	
	Total			39,88,496	34,12,518				-	2,00,000	3,68,151	7,827	

Notes:

- 1 Acceptance of the claim is subject to receipt of certain documents /clarifications from the claimants. The analysis and findings delineated in this report are specifically subject to information received upto 01-03-2023. The same may change subject to any material information received from the creditors affecting the claim amounts.
- 2 The list of admitted claims of the claimants is subject to further verification of related party status of the claimants as per the provisions of the Insolvency & Bankruptcy Code, 2016.
- 3 If any claim amounts undergo changes subsequent based on the additional information called for during the course of verification, the same would not be treated as negligence on the part of the IRP/RP undertaking this verification process.